



**REGISTRAR
(Infrastructure and Maintenance)
Convenor, Committee-
"History of Courts of Karnataka" Project**

**High Court of Karnataka
Bengaluru
Dated 21.01.2021**

GENERAL APPEAL

The State of Karnataka has a rich heritage not only in culture and art forms but also as regards judicial administration. It is felt necessary that this history and traditions be documented and shared with one and all and the information relating to this be collated, assimilated and disseminated to the people at large, thereby creating a sense of belonging, oneness and pride.

The High Court of Karnataka has therefore decided to bring out a book entitled **"History of Courts of Karnataka"** and constituted a Committee for the said purpose being chaired by Hon'ble Smt. Justice B.V. Nagarathna.

With this objective in mind, the High Court is now appealing to persons with knowledge in this behalf and tapping all sources of information. The High Court requests such persons to share any information as regards the legal, legislative and judicial history of Karnataka; in other words, any information on and relevant to the history of Courts in Karnataka. This could be in any form including pictures.

Some of the matters on which there could be contribution are:

- Knowledge of the different laws applicable to different matters in different areas from a historical perspective.
- The steps that were taken by different administrations from time to time from the perspective of the legislative, legal and judicial history of the State.

- When and why were changes brought about in law from time to time?
- When and why were different steps taken at different points of time?
- How did the different administrations seek to maintain law and order generally and particularly during periods of unrest?
- Who are the historic figures in the legislative, legal and judicial history of State of Karnataka?
- Which are the important locations in the State of Karnataka associated with its legislative, legal and judicial history?
- Significant events in the Judicial History of Karnataka

The above list is only indicative and illustrative. The High Court would welcome the sharing of all knowledge that one may have/ possess as regards the rich legal, legislative and judicial history and traditions of the State of Karnataka in written or virtual form.

Responses are solicited through email karcourtsinfo@gmail.com preferably within one month from today.

All queries to be addressed to the undersigned through e-mail only.

Sd/-
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